GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:4840 ANSWERED ON:07.05.2012 MALPRACTICES IN CSD DEPOTS Dhurve Jyoti;Naranbhai Shri Kachhadia;Owaisi Shri Asaduddin

Will the Minister of DEFENCE be pleased to state:

(a) whether in view of the widespread irregularities in the working of the Canteen Stores Department (CSD) depots as reported recently, the Government proposes to revise the rules for availing of canteen facilities by the armed forces personnel;

(b) if so, whether any instructions/guidelines/amendments of rules have been issued to such establishments to curb rampant leakage of items into the civilian market;

(c) if so, the details thereof;

(d) whether the changed guidelines/rules are likely to hit hard the lower level personnel who have limited quota for availing of canteen facilities; and

(e) if so, the steps taken/being taken by the Government to check the malpractices and also to take care of the interests of the lower level armed forces personnel?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): Adequate measures/checks to control leakage/malpractices in the Canteen Stores Department/Unit Run Canteens exist, which are implemented strictly. To stop irregularities, smart cards with confidential PIN (Personal Identification Number) have been introduced so that authorized persons alone can avail canteen facilities. Monetary limits for purchase of goods have been fixed and are strictly being followed. Surprise checks are carried out by the administrative/security staff of the respective canteens.

(d) No.

(e) Does not arise.